	STATE	STATUS
13.	Manipur	Elections held.
14.	Orissa	The State Govt. have taken steps for holding elections to the dissolve Municipalities and approved the programme for delimitation of wards and reservation of seats. State Election Commission has also been requested to draw-up programme for holding elections and intimate the State Govt. for issue of necessary notification.
15.	Punjab	Elections held.
16	Rajasthan	Elections held.
17.	Tamil Nadu	Elections will be held during Sept., 1996.
18.	Tripura	Election held.
19.	Uttar Pradesh	Election held in all Municipalities except in Uttarakhand Region where elections could not be held due to unrest.
20.	West Bengal	Elections held.
21.	Sikkim	Earlier there was no Municipality existed in Sikkim. The State Govt. has now framed Sikkim Municipality Act, 1995 and is in the process of framing its rules.
22.	Jammu & Kashmir	
23.	Meghalaya	Act is not applicable.
24.	Mizoram	
25.	Nagaland	
UNION TERRITORIES		
1.	Delhi	Elections to Municipal Corporation of Delhi will be held on 31.11.96.
2.	Chandigarh	Elections to Chandigarh Municipal Corporation is likely to be held in Oct./Nov. 1996.
3.	Andaman & Nicobar Islands	Elections held.
4.	Daman & Diu	Elections held.
5.	Pondicherry	Elections will be held in Oct., 1996.
6.	Dadra & Nagar Haveli	There is no Urban Local Body, entire area is rural.
7.	Lakshadweep	

पंजाब में ग्रामीण विकास कार्यक्रम के अंतर्गत लाभान्वित दलित और पिछड़े वर्गों की महिलायें

3803. **श्री इकबाल सिंह:** क्या ग्रामीण क्षेत्र और रोजगार मंत्री यह बताने की कृपा करेंगे कि:

(क) गत तीन वर्षों के दौरान पंजाब के पिछड़े ग्रामीण क्षेत्रों के विकास हेतु केन्द्र सरकार द्वारा कितनी राशि आवंटित की गई है;

(ख) इस अवधि के दौरान राज्य में चल रहे ग्रामीण विकास कार्यक्रमों के अंतर्गत कितने ग्रामीण व्यक्ति लाभान्वित हुए और उनमें दलित और पिछड़े वर्गों का प्रतिशत क्या है; और

(ग) क्या राज्य में आतंकवाद से प्रभावित महिलाओं को इस कार्यक्रम का लाभ दिया जा सका है और इसके

अलावा इन कार्यक्रमों के अंतर्गत दलित और पिछड़े वर्ग की कितनी महिलाओं को लाभ मिला है?

ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चन्द्रदेव प्रसाद वर्मा): (क) से (ग) पंजाब में क्रियान्वित किए जा रहे प्रमुख ग्रामीण विकास कार्यक्रम अर्थात् समन्वित ग्रामीण विकास कार्यक्रम, ग्रामीण क्षेत्रों में महिला एवं बाल विकास, ग्रामीण युवा स्वरोजगार प्रशिक्षण तथा जवाहर रोजगार योजना, के वित्तीय आबंटन (केन्द्रीय अंश) तथा भौतिक निष्पादन के ब्यौरे नीचे दिए गए हैं:—

1. **समन्वित ग्रामीण विकास कार्यक्रम**

वर्ष	केन्द्रीय आवंटन (रु० लाख में)	सहायता प्राप्त कुल परिवार (संख्या)	सहायता प्राप्त अनुसूचित जाति के परिवारों की संख्या	%	सहायता प्राप्त महिलाएं	प्रतिशत
1993-94	264.00	33736	17837	52.87	13289	39.39
1994-95	261.00	22701	12002	52.87	8403	37.02
1995-96	260.76	11786	6287	53.34	4477	37.99

2. **डवाकरा**

वर्ष	केन्द्रीय आबंटन (रु० लाख में)	बनाए गए कुल समूह (संख्या)	कुल सदस्यता (संख्या)	अनुसूचित जाति के सदस्य (संख्या)	%
1993-94	47.98	545	6850	3261	47.61
1994-95	53.53	502	6757	3092	45.76
1995-96	99.45	663	7734	4189	54.16

3. **ट्राइसेम**

वर्ष	केन्द्रीय आबंटन (रु० लाख में)	प्रशिक्षित युवाओं की कुल संख्या	प्रशिक्षित युवाओं में अनुसूचित जाति के लोग (संख्या)	%	प्रशिक्षित युवाओं में महिलाएं (संख्या)	%
1993-94	50.74	3870	1949	50.4	3021	78.1
1994-95	21.50	3324	1730	52.0	2209	66.5
1995-96	21.50	2670	1361	51.0	508	19.0

4. **जवाहर रोजगार योजना**

वर्ष	केन्द्रीय आबंटन (रु० लाख में)	श्रम दिवस कुल	सृजित (लाख श्रम दिवस) अनुसूचित जाति	%
1993-94	1307.44	38.57	29.43	76.3

वर्ष	केन्द्रीय आबंटन (रु० लाख में)	श्रम दिवस कुल	सृजित अनुसूचित जाति	(लाख श्रम दिवस) %
1994-95	1359.41	24.36	19.76	81.1
1995-96	1575.94	6.44	1.66	25.8

पिछड़ी जाति के लिए अलग से लक्ष्य निर्धारित नहीं है।

ग्रामीण विकास कार्यक्रम के अंतर्गत आतंक से पीड़ित महिलाओं की कवरेज के लिए कोई विशिष्ट लक्ष्य निर्धारित नहीं किया गया है। तथापि, महिलाओं की कवरेज के लिए विभिन्न कार्यक्रमों के अंतर्गत विशेष सुरक्षा-प्रबंध किए गए हैं। उदाहरण हेतु समन्वित ग्रामीण विकास कार्यक्रमों के अंतर्गत लाभार्थियों का 40 प्रतिशत महिलाएं होंगी जबकि जवाहर रोजगार योजना के अंतर्गत महिलाओं का अंश 30% है।

Raising Loan By PFC

3804. DR. D. VENKATESHWAR RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the power Finance Corporation has sought approval from the Ministry of Finance for raising $ one billion as loan from the World Bank and ADB;

(b) if so, whether the PFC has also sought Govrenment's approval for raising Rs. 25 Crores through tax free bonds and also through external commercial borrowings;

(c) whether Government have approved the proposals; and

(d) if so, what are the projects that would be undertaken by the loans?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) The preliminary proposals received from Power Finance Corporation (PFC) for raising US$ 500 Million each from the World Bank ADB as loan have been recommended to the Ministry of Finance for taking up with the World Bank and ADB.

(b) and (c) A proposal for raising Rs. 250 crores as tax-free bonds was received from PFC. Against this, an amount of Rs. 200 crores has been allocated to Power Finance Corporation as tax-free bonds for the year 1996-97. PFC had also proposed initially for in principle approval for raising US$ 50 Million as Syndicated loan through external commercial borrowings which was approved by Government. Based on this, PFC has now proposed for raising US$ 75 Million as Syndicated Loan through external commercial borrowing as a first tranche which is under consideration of Government.

(d) The focus of the new loan would be on re-lending to Power Utilities in the reform oriented States in the context of the reform/restructuring process started in few States and, in particular, would cover the immediate requirements of project financing in the interim period between initiating the reform process and implementing the same. The raising of tax-free bonds would augment the long-term resources of the Corporation to meet the disbursement schedule besides its requirement of meeting debenture redemption liability due in the next two years.

LPG Connections out of Minister's Discretionary Quata

3805. SHRI SHIV CHARAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that annual release of LPG connections to public is restricted to about 20 lakhs;

(b) if so, the details of out-of-turn allotment of LPG connections made by the Minister of Petroleum and Natural